New medical and dental colleges in Andhra Pradesh

1. D.B.G. Hospital

250. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether any proposals have been received from the State Government of Andhra Pradesh for setting up new medical and dental colleges during the last three years;
 - (b) if so, the details thereof; and

West Bengal

36.

(c) the present status of the proposals?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The requisite information in respect of proposals received from Government of Andhra Pradesh for setting up new Medical and Dental College during the last three academic years *i.e.* 2012-13, 2013-14 and 2014-15 is as under:-

Medical College

Sl. No.	Academic year	Total number of proposals received	Approved	Disapproved
1.	2012-2013	0	0	0
2.	2013-2014	2	1	1
3.	2014-2015	3	2	1,

Dental College

Sl. No.	Academic year	Total number of proposals received	Approved	Disapproved
1.	2012-2013	0	0	0
2.	2013-2014	0	0	0
3.	2014-2015	0	0	0

Mandatory medical care for victims of road accidents and pregnant women

- 251. SHRI PARIMAL NATHWANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government is considering to make it mandatory for all the hospitals and the doctors to provide primary medical treatment to road accident victims and women in labour without any delay;
- (b) if so, the details thereof including the action taken by Government to consult all stakeholders;
- (c) whether the Medical Council of India (MCI) has opposed the proposal of Government; and
- (d) if so, the reasons therefor and the time by which a final decision is likely to be taken by Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (d) 'Health' is a State subject and it is primarily the responsibility of the State Governments to issue any directive in this regard. However, this Ministry has circulated guidelines for referral of patients in emergency *vide* this Ministry's letter C. 18018/12/2- 14-H dated 31.7.2014 to All States/UTs and various Central Government Hospitals.

In addition, the Central Government has enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and the sub-section (2) of Section 12 of this Act stipulates that the clinical establishments shall undertake to provide within the staff and facilities available, such medical examination and treatment as required to stabilize the "emergency medical condition" of any individual who comes or is brought to such clinical establishments. "Emergency medical condition" has been stipulated in the Act as